Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 35 of 2011 &
I.A. No.82 of 2011

Dated :1st November, 2011

Present: **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. V.J. Talwar, Technical Member

Konark Power Project Limited **… Appellant(s)**

Versus

Bangalore Electricity Supply Company Ltd. & Anr. **….Respondent(s)**

Counsel for the Appellant(s): **Mr. T.N. Rao**
Counsel for the Respondent(s): **Mr. S.S. Naganand, Sr. Adv. with**
Mr. Venkat Subramaniam &
Mr. Raghavendra Srivatsa

ORDER

The learned counsel for the parties have finished their arguments.

The learned counsel for the Respondent wants to file additional Written Submissions. Accordingly, he is directed to file the same on or before 14.11.2011 after serving copy on the other side.

Post the matter for reporting compliance on ***18.11.2011.***

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/SS